<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 322 OF 2017

Dated: 1st March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Madhya Pradesh Power Management Co. Ltd. Vs.				Appellant(s)
Central Electricity Regulatory Co	mmiss	sion & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Ms.R. Mekhala Mr. G.Umapat		
Counsel for the Respondent(s)	:	Mr.Janmali for R.2		
		Mr. Rajiv Srivastava Ms. Garima Srivastava for R.3 to 6		

Ms. Vasudha Sen for R.10

<u>ORDER</u>

Learned counsel for the appellant seeks three weeks time to file affidavit of service.

List the matter on <u>09.04.2018</u>. In the meantime, affidavit of service be filed.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk